

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**I.A. No. 304 of 2013 in**  
**Appeal No. 223 of 2013**

**Dated : 2<sup>nd</sup> December, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Chhattisgarh State Power Distribution Co. Ltd. ....Appellant(s)**

**Versus**

**Chhattisgarh Electricity Regulatory Commission & Anr. ....Respondent(s)**

Counsel for the Appellant(s) : Mr. K. Gopal Choudary  
Mr. A. Bhatnagar (Rep.)  
Counsel for the Respondent(s) : Mr. C.K. Rai

**ORDER**

After hearing the learned counsel for the parties, we feel that the main matter could be taken up for final disposal.

Reply has already been filed by the learned counsel for the Respondents to the main matter.

Post the matter for hearing on **24.01.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**